(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3876 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jyoti Dhar D/O Shri Piarey Lal Dhar R/O Ranjitpura Gole Gujral, Talab Tillo, Tehsil & District Jammu

vide notification No. 2001 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78/14-2/ RG/LP Dated: 10.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Jyoti Dhar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No3877 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Parul Rajput D/O Shri Shamsher Singh R/O V.P.O Barolla, Tehsil & District Udhampur

vide notification No. 995 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

L.P Section Main Wing

No: 78122 - 29 RG/LP Dated: 10.12.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Parul Rajput, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3878 6/2025 /RG/LP Dated: 12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Palak Bhardwaj D/O Shri Sudesh Kumar R/O Majalta, JIB, Tehsil & District Udhampur

vide notification No. 2029 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P Section Main Wing

No: 78130-37 RG/LP Dated:/0.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Palak Bhardwaj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3879 0/2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tina Singh Kotwal D/O Shri Arun Kumar Kotwal

R/O Village Melhani Nagar, Tehsil Bhaderwah, District Doda

vide notification No. 1286 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

((Registrar Administration)
L.P Section Main Wing

No: 38138 - 45-RG/LP Dated: 10.12.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tina Singh Kotwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3880 0 12025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Koshik Singh S/O Shri Kartar Singh R/O Tehsil Bani, District Kathua

vide notification No. 1884 of 2022/RG/LP dated 11.11.2022 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 38/46-53 RG/LP Dated: 10.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kathua
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Koshik Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3881 0/20>3 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ankita Bangotra D/O Shri Ravi Kumar R/O H.No.49, New Basti Opposite Bagh-e-Bahu, Bahu Fort, Tehsil Bahu, District Jammu

vide notification No. 2005 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78154-61 - RG/LP Dated: 12.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ankita Bangotra, Advocate

for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 38@2 072020 /RG/LP Dated: (0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rahul Kotwal S/O Shri Ashok Kumar Kotwal R/O Bhalla Bhaderwah, Tehsil Bhalla, District Doda

vide notification No. 258 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78162-69 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Doda
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rahul Kotwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3883 0/2015 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sahira Latief D/O Shri Abdul Latief Sheikh R/O Wazir Mohalla, Ward No.2, District Kishwar.

vide notification No. 1262 of 2204/RG/LP dated 24.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78170-77 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishwar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kishwar
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sahira Latief, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3884 of 1021 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Adhweat Gupta S/O Shri Vrinder Gupta

R/O Ward No.6, House No.30, Court Road, Tehsil & District Udhampur

vide notification No. 2096 of 2023/RG/LP dated 26.09.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78178-85 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Adhweat Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3885 0/2021 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Manjeet Singh

S/O Shri Hans Raj

R/O Village Sana, Tehsil Batote, District Ramban

vide notification No. 2173 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 38106-93 RG/LP Dated: /0.12.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Ramban
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Ramban
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Manjeet Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3886 of 2028 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Qirat Suharwardy D/O Shri Khalid Najib Suharwardy R/O Soharuwardy Market, Tehsil & District Doda

vide notification No. 1971 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78194-201 RG/LP Dated: (0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Qirat Suharwardy, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3887 04 2021 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Aditi Raj Thakur D/O Shri Khem Raj Thakur R/O Village Chinkah, Tehsil Thakrakote, District Reasi

vide notification No. 962 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P.Section Main Wing

No: 70221 - 20 RG/LP Dated: 10.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Aditi Raj Thakur, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 38 88 0/2025 /RG/LP Dated:/0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Pranav Deep Singh Jamwal S/O Shri Avtar Singh R/O H.No.0862, W.No.19, Jail Road, Shiv Nagar, Udhampur

vide notification No. 1244 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78229 - 36 RG/LP Dated:/b.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Udhampur

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Pranav Deep Singh Jamwal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3889 042025 /RG/LP Dated: (0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akhil Sharma S/O Shri Sham Parshad Sharma R/O Ward No. 7, Tehsil Nowshera, District Rajouri

vide notification No. 2127 of 2024/RG/LP dated 04.09.2024 for a period of one year has been extended till **31.012.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P. Section Main Wing

No: 38237 - 44 RG/LP Dated:/p.12.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Rajouri

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Akhil Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3890 42025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhinav Kumar Khanmotra S/O Shri Sudarshan Khanmotra R/O Ward No.7 Main Bazar, Tehsil & District Samba

vide notification No. 450 dated 02.07.2018 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 782 45-52 RG/LP Dated: 10.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Samba
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhinav Kumar Khanmotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3891 042021 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manika Mangotra D/O Shri Subash Lal R/O Pandorian Manhasan, Tehsil Bishnah, District Jammu

vide notification No. 2012 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P Section Main Wing

No: 70253-60 RG/LP Dated: 10.12.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manika Mangotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3892 of row /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohiteshwer Singh S/O Shri Dalawar Singh R/O Village Rang, Tehsil Ramnagar, District Udhampur

vide notification No. 1309 of 2024/RG/LP dated 25.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78261 - 68 RG/LP Dated:/o.12.2025

### Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Udhampur

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mohiteshwer Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3893 of 2028 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Yasin S/O Shri Mohd Asgar R/O Bhatyas, Tehsil Chillly Pingle, District Doda

vide notification No. 1226 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P Section Main Wing

No: 78269-76 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, Distroit Court Bar Association, Doda
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Yasin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3894 of 025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajesh Kumar S/O Shri Krishan Lal R/O Karaian, Tehsil & District Rajouri

vide notification No. 2024 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78277 - 84 RG/LP Dated: 10.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rajesh Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3895 6/2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rashmi Singh D/O Shri R. Singh R/O 6, Dounthli, Tehsil & District Jammu

vide notification No. 1002 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78285-92 RG/LP Dated: 6.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rashmi Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

\* \* \*

EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3896 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Fizan Afzal Mughal S/O Shri Mohd Afzal Mughal R/O Rajdhani, Tehsil Thanamandi, District Rajouri.

vide notification No. 2011 of 2024/RG/LP dated 16.08.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78293-300 RG/LP Dated:/o.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Rajouri
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Fizan Afzal Mughal, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3897 Azer /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Satish Kumar S/O Shri Mohan Lal R/O W.No.9, H.No.68, Dholian, Tehsil Bari-Brahmana, District Samba

vide notification No. 2007 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 3830 - 08 RG/LP Dated: 6.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Satish Kumar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3898 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Priya Rani D/O Shri Jeet Raj R/O Village Targwal, Tehsil Akhnoor, District Jammu

vide notification No. 2784 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay after condonation of delay and subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 339 - 16 RG/LP Dated: 10.12.2025

#### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Priya Rani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3899 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rimple Sharma D/O Shri Chaman Lal R/O Village Gangal, P/O Tehsil Chowki-Choura, District Jammu

vide notification No. 2789 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78317 -24 RG/LP Dated:/v.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rimple Sharma, Advocate

for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3900 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Niharika

D/O Shri Vijay Kumar

R/O Sangoor near MES Filter Plant, Tehsil & District Udhampur

vide notification No. 228 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 18325-32 RG/LP Dated:/o.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Udhampur

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Niharika, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3901 of2025 /RG/LP Dated: /0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Awanya Sharma D/o Shri Ajay Sharma R/o H.No. 419 Lane No. 1 Colonels Colony Talab Tillo Bohri, . Tehsil and District Jammu

vide notification No. 2672 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P Section Main Wing

No: 78333-40 RG/LP Dated:/o.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Awanya Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3902 0/2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tarunpreet Kour

D/O Shri Rabinder Singh

R/O Vill. Sai Kalan, Tehsil Suchetgarh, District Jammu.

vide notification No. 2774 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

L.P Section Main Wing

No: 78341-48 RG/LP Dated: 10.12.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Tarunpreet Kour, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3903 0/2015 /RG/LP Dated:/0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Harshita Sharma

D/o Shri Romesh Kumar Sharma

R/o Bhagat Mohalla Nai Basti Reasi Ward No. 5, Tehsil and District Reasi

vide notification No. 2621 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P Section Main Wing

No: 78349-56 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Harshita Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39040f2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sidharath Verma S/o Shri Sham Lal R/o Ward No. 65, Barnai, Tehsil and District Jammu

vide notification No. 2648 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78357 - 64 RG/LP Dated:/o.12.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sidharath Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3905 ofross /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Hem Raj S/o Shri Puran Chand R/o Village Sattian Tehsil Ramnagar District Udhampur

vide notification No. 2499 of 2024/RG/LP dated 05.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78365-72 RG/LP Dated:/o.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Hem Raj, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3906 of 2025 / RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rashta Parveen D/O Sh. Mohd Hanief R/O 126, Ward No.5, Chanderkote, District Ramban

vide notification No. 508 of 2021/RG dated 31.03.2021 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: <u>78373-80</u> RG/LP Dated: 10.12.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Ramban

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Rashta Parveen, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3907 of 201 /RG/LP Dated:/0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Janvi Bhagat D/o Shri Tarsame Lal R/o Village Alora P.O Sohanjana, Tehsil Mandal District Jammu

vide notification No. 2623 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78381-88 RG/LP Dated:/0.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Janvi Bhagat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3908 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Arjun Verma S/o Shri Sham Lal

R/o H.No. 419, Pacca Talab, Bahu Fort, Tehsil Bahu, District Jammu

vide notification No. 2658 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78389-96 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Arjun Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3909 of 2021 /RG/LP Dated: (0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanshika Rajput D/o Shri Mangal Singh R/o Village Purkhoo P.O Domana, Tehsil Bhalwal District Jammu

vide notification No. 2533 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78397 - 404 RG/LP Dated:/o.12.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vanshika Rajput, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39/0 of 2015 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sehaj Sarin

D/o Shri Amrit Sarin

R/o H.No.69, Kucha Nar Singh, Panjtirthi, Tehsil & District Jammu

vide notification No. 2512 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78405-12 - RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Sehaj Sarin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3911 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rishi Bharti S/O Shri Rajesh Bharti R/O Ward No.7, Banganga Road, Katra, Vaishno Devi, Tehsil Katra, District Reasi

vide notification No. 2794 of 2023/RG/LP dated 26.12.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78413-20 RG/LP Dated:/0.12.2025

## Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rishi Bharti, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39/2 of2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Preeti Kohli D/O Shri Sanjay Kohli R/O 104, 2A Ext. Trikuta Nagar, Tehsil Bahu, District Jammu

vide notification No. 1245 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78421 - 28 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Preeti Kohli, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39/3 of you /RG/LP Dated: (0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Chakshu Sharma D/O Shri Lokesh Chander R/O Krishna Nagar Basti, Miran Sahib, R.S. Pura, Distt. Jammu

vide notification No.1378 dated 29.12.2017 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78429 - 36 RG/LP Dated:/o.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Chakshu Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3914 of 2021 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sawani Bloria D/O Shri Mohan Singh R/O H.No.488, W.No.11, Lane No.4, Raghunath Pura, Tehsil & District Udhampur

vide notification No. 283 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P. Section Main Wing

No: 78437 - 44 RG/LP Dated:/o.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Udhampur
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sawani Bloria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3915 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Charak D/O Shri Dhanwanter Singh R/O Village Ratnal P.O Tehsil Bishnah, District Jammu

vide notification No.1235 of 2024/RG/LP dated 24.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P.Section Main Wing

No: 78445-52 RG/LP Dated:/b.12.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Neha Charak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39/60frox /RG/LP Dated: .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Muzamil Rahim Allie

S/O Shri Ab. Rahim Allie

R/O Pathpora Mirgund, Tehsil Singhpora, District Baramulla

vide notification No. 1178 of 2024/RG/LP dated 23.07.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78453-60 RG/LP Dated: 10.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Court Bar Association, Baramulla

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Muzamil Rahim Allie, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3917 \$\frac{4}{2025} \rangle RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Khushboo Zahoor D/o Shri Zahoor Ahmad Mir R/o Kraltang, Tehsil Sopore, District Baramulla

vide notification No. 2319 of 2024/RG/LP dated 11.09.2024 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)

L.P Section Main Wing

No: 78461 - 68 RG/LP Dated: 10.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Khushboo Zahoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39 18 04 2021 /RG/LP Dated: (a.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Majid Hussain Mir S/O Shri Bashir Ahmad Mir R/O Chinigund, Pooli Dooru Tehsil Shahabad, District Anantnag

vide notification No. 2845 of 2023/RG/LP dated 27.12.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78469-76 RG/LP Dated: 10.12.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Anantnag
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Majid Hussain Mir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39/9 04 2025 /RG/LP Dated: (0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aadil Zahoor Dar S/O Shri Zahoor Ahmad Dar R/O Kulgam Ashmuji Tehsal & District Kulgam

vide notification No. 2152 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: <u>78477-84</u> RG/LP Dated: 6.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kulgam
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Kulgam
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aadil Zahoor Dar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3920 of 2015 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Draboo D/O Shri Gulam Mohammad Draboo R/O Rajpora, Tehsil Rajpora, District Pulwama

vide notification No. 144 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78485-92 RG/LP Dated:/0.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Draboo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3921 of 2025/RG/LP Dated:/0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Disket Angmo D/O Shri Tashi Jigmet R/O Skyabu Lawayuru, Tehsil Khalsti, District Leh

vide notification No. 570/2022/RG/LP dated 07.05.2022 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P Section Main Wing

No: 78493-500 RG/LP Dated: /0.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Leh
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Leh
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Disket Angmo, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3922 of 2025/RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tareeq Ul Islam

S/O Shri Abdul Rehman Khan

R/O Putukhah Muqam, Khan Mohalla, Tehsil Khoie, District Baramulla

vide notification No. 718 of 2021/RG/LP dated 19.07.2021 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P Section Main Wing

No: 3850 - 08 RG/LP Dated:/o.12.2025

### Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla

2. Secretary, Bar Council of India, New Delhi.

- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Baramulla
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Tareeq Ul Islam, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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# EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3923 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mir Jahangir Hussain S/O Shri Mehraj Ud Din Mir R/O Deeri, Murran, Bonipora, District Pulwama

vide notification No. 1500 of 2021/RG dated 16.12.2021 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

L.P Section Main Wing

No: <u>78589 - 16</u> RG/LP Dated: 10.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama

Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Pulwama
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mir Jahangir Hussain, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 39 24 of 2025 /RG/LP Dated: 10.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rohi Jan D/O Shri Ghulam Ahmed Ganaie R/O Reshnagri, Madan Mohalla Tehsil & District Shopian

vide notification No. 1009 of 2022/RG/LP dated 28.07.2022 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)
L.P. Section Main Wing

No: 70517-24 RG/LP Dated:/0.12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Court Bar Association, Shopian
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rohi Jan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

**EXTENSION** OF PROVISIONAL ENROLLMENT

## NOTIFICATION

No: 3925 of 2025 /RG/LP Dated: /0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Firdous Abdullah S/O Shri Mohammad Abdullah Lone R/O Larkipora, Tesil & District Kulgam

vide notification No. 453 of 2021/RG/LP dated 05.06.2021 for a period of one year has been extended till 31.12.2026 after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registran Administration)

L.P Section Main Wing

No: 78525-32 RG/LP Dated: b. 12.2025

### Copy forwarded to the: -

- Principal District and Sessions Judge, Kulgam 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Court Bar Association, Kulgam 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Firdous Abdullah, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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## EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3926 0/2025 /RG/LP Dated:/0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Uzma Amin D/O Sh. Mohd Amin Wani R/O Nadirgund Peerbagh, Chanipora, Srinagar

vide notification No. 1152 of 2021/RG dated 14.09.2021 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

(Registrar Administration)
L.P. Section Main Wing

No: 78533 - 40 RG/LP Dated: 12.2025

### Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Srinagar
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Srinagar
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Uzma Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

## **NOTIFICATION**

No: 3927 42025 /RG/LP Dated: /0.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Hafsa Khurshid D/O Shri Pirzada Khurshid Ahmad R/O Friends Colony Lane 2, HMT Road, Srinagar

vide notification No. 436 dated 09.12.2020 for a period of one year has been extended till **31.12.2026** after condonation of delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration)

L.P Section Main Wing

No: 78541 - 48 RG/LP Dated: 10.12.2025

## Copy forwarded to the: -

Principal District and Sessions Judge, Srinagar

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Srinagar

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Hafsa Khurshid, Advocate

.....for information and necessary action.